

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,**  
**NEW DELHI**

**Company Appeal (AT) No. 29 of 2021**

**IN THE MATTER OF:**

**Solar Industries India Ltd.**

**...Appellant**

**Versus**

**Kailash Chandra Nuwal & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Dr. Abhishek Manu Singhvi and Mr. S.N. Mukherjee, Sr. Advocates with Mr. Avishkar Singhvi, Mr. Gopal Sawal, Mr. Anshula Laroiya, Advocates.**

**For Respondent: Mr. Kapil Sibal, Sr. Advocate with Mr. Sunil Jain and Parul Shukla, Advocates for R-1.**

**Mr. Krishnan Venugopal, Sr. Advocate with Mr. M.P. Srivignesh, Ms. Saudamini, Advocates for R-2.**

**Mr. Abhinav Vashisht, Sr. Advocate with Mr. Nitish Sharma, Mr. Syed Firdavs and Mr. Nilesh Deep, Advocates for R-3.**

**ORDER**  
**(Virtual Mode)**

**15.03.2021** Mr. Kapil Sibal, Sr. Advocate appearing on behalf of the Respondent No. 1, he submits that Affidavit has already been filed through e-filing and now he intends to file the documents which are already on record before the Tribunal, within two days.

Dr. Abhishek Manu Singhvi, Sr. Advocate appearing on behalf of the Appellant submits that he will file the Rejoinder of the Affidavit within two days.

Parties are directed to file the Affidavits and documents through e-filing as well as physical filing.

Let the matter be fixed 'For Admission (After Notice) on **19<sup>th</sup> March, 2021 at top of the list.**

Interim Order to continue till next date of hearing.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Mr. Kanthi Narahari]  
Member (Technical)**

SC/kam.